

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:361
ANSWERED ON:25.07.2000
SHORTAGE OF COAL IN CCL
RAGHUNATH JHA

Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that a disciplinary committee was set up to go into the stock shortage of coal in Central Coalfields Limited during 1995;
- (b) if so, the details of projects submitted by the committee; and
- (c) the action taken by the Government thereon?

Answer

MINISTER OF STATE FOR COAL (SHRI N. T. SHANMUGAM)

(a) No disciplinary Committee was set up by the Government to go into the stock shortage of coal in Central Coalfields Limited (CCL) during 1995. However, a Committee was set up by the Ministry of Coal on 7.10.94 under the Chairmanship of Shri R N Mishra, the then Chairman-cum-Managing Director, Eastern Coalfields Limited to investigate into the low despatch of coal in CCL in 1994-95. The Committee submitted its report on 5.1.96 to the Ministry of Coal. Acceptance of the major recommendations of the report by the Ministry of Coal was conveyed to CIL on 3.6.96.

(b) & (c) No project proposal was submitted by the R N Mishra Committee. The Committee made recommendations for taking action against certain executives. The latest status report on the action taken as on 1.7.2000 keeping in view of the recommendations of the Committee is given below:-

Status of action taken on R N Mishra Committee Report, CCL

(as on 1.7.2000)

Number of cases in which the coal executives expired/retired before initiation of disciplinary proceedings. 39

Number of cases in which no irregularity warranting disciplinary proceedings could be found. 26

Number of cases in which disciplinary proceedings were dropped after issue of chargesheets. 2

Number of cases in which Penalties were imposed on conclusion of disciplinary proceedings. 139

Number of cases in which Chargesheeted executives were exonerated on conclusion of disciplinary proceedings. 27

Number of cases in which 18

disciplinary cases are still
pending.

Total Number of cases taken 251
up for scrutiny on the basis
of the recommendations of the
R N Mishra Committee.